

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

RP No. 08 of 2011 in Appeal No. 193 of 2010

Dated: 10th January, 2012

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of:

**C.E.R.C. Appellant (s)
Versus**

Powergrid Corporation of India Limited Respondent (s)

Counsel for the Appellant (s) : Ms. Mandakini Ghosh

Counsel for the Respondent (s) : Ms. Sneha Venkataramani

ORDER

Learned counsel for the respondent submits that she will file reply in the Registry in the course of the day. Learned counsel for the State Commission seeks four weeks' time to file rejoinder. She is permitted to do so.

Post the matter for hearing on **13th February, 2012** at 2.30 p.m.

**(Justice P.S. Datta)
Judicial Member**

**(Rakesh Nath)
Technical Member**

rkt/ks